दिल्ली नगर निगम द्वारा दोषपूर्ण कूलरों की खरीद

*786. **श्री राजनारायण :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली नगर निगम के बिजली सप्लाई विभाग ने कुछ दोषपूर्ण कूलर खरीदे थे; और

(ख) यदि हां, तो सरकार ने इस सौदे के लिए उत्तरदायी अधिकारियों के विरुद्ध क्या कार्यवाही की है ?

†[**Purchase of defective coolers by Delhi Municipal Corporation**

*786. SHRI RAJNARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Electric Supply Department of the Delhi Municipal Corporation purchased some defective coolers;

(b) if so, what action Government have taken against the officials responsiblo for the deal?]

गृह मंत्री (श्री उमाशंकर दीक्षित) : (क) दिल्ली नगर निगम ने सूचित किया है कि मई, 1971 में उनके बिजली विभाग ने तीन वाक-इन-टाइप कूलरों की सप्लाई करने तथा उन्हें लगाने के लिये आर्डर दिये थे। करार पूरा किया गया तथा तीन कूलर स्थापित किये गये। उनके स्थापित किये जाने के बाद बताया जाता है कि कूलरों में कुछ मामूली खराबियां ध्यान में आई। निगम कूलरों की खराबी सप्लाई करनेवालों के व्यय पर ठीक कराने का प्रबन्ध कर रहा है और उसके बाद कूलरों को चलाया जायगा।

†[ ] English translation.

(ख) निगम के अनुसार इसमें किसी अधिकारी की ओर से कोई गलती नहीं हुई है। किन्तु निगम का अधिकारी जो किसी गलती अथवा कर्तव्य अवहेलना के लिये दोषी पाया जायगा उसके विरुद्ध निगम द्वारा कार्यवाही की जानी है न कि केन्द्रीय सरकार द्वारा।

†[THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT): (a) The Delhi Municipal Corporation have intimated that in May, 1971 their Electrical Department placed orders for the supply and installation of three walk-in-type coolers. The contract was executed and the three coolers duly installed. Some minor defects in the coolers are said to have come to notice since their installation. The Corporation is arranging to remove the defects at the cost of the suppliers and to commission the coolers thereafter.

(b) According to the Corporation, there has been no default on the part of any officer. However, it is not for the Central Government but for the Corporation to consider action against an officer of the Corporation who may be found guilty of any default or delinquency].

Pension Scheme for participants in the Movements

*790. SHRI KRISHAN KANT :
SHRI J. S. ANAND :
SHRI SANAT KUMAR RAHA :
SHRI I. D. SINHA :
SHRI BHUPESH GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the following movements and incidents namely ; (i) Daska Morcha (Akali Movement) 1932, (ii) Fatehwal Murder Case 1938-39, and (iii) Harsa-Chhina Mogha Morcha 1946 have been excluded from the category of those movements participants of which are eligible for grant of freedom fighters' pensions; and

(b) if so, what are the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT): (a) and (b) The question whether Daska Morcha 1932 and Fatehwal Murder Case 1938-39 should be treated as part of the national freedom struggle for the purpose of grant of central Freedom fighters' pension is under examination in consultation with the Government of Punjab. Information received from the Government of Punjab on an earlier occasion showed that there was no case for treating the Harsa Chhina Moga Morcha of 1946 as a part of the freedom struggle. However, on a further communication from the State Government, the matter is being re-examined.

भारत में हिप्पी

*791. श्री कमलनाथ झा:
श्री जगदीश जोशी:
श्री कल्पनाथ:
श्री गुणानंद ठाकुर:
श्री नत्थी सिंह:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि .

(क) 30 जून, 1974 को देश में कितने हिप्पी थे; और

(ख) सरकार मादक द्रव्यों के उपयोग को प्रोत्साहित करने की उनकी प्रवृत्ति को ध्यान में रखते हुए उनके आगमन को रोकने के लिए क्या कदम उठा रही है ?

†[Hippies in India

*791. SHRI KAMALNATH JHA:
SHRI JAGDISH JOSHI :
SHRI KALAP NATH :
SHRI GUNANAND THAKUR :
SHRI NATHI SINGH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of hippies in the country as on the 30th June, 1974; and

(b) what steps are being taken by Government to check their influx keeping in view their propensities to encourage use of narcotics?]

गृह मंत्री (श्री उमाशंकर दीक्षित) : (क) तथा (ख) "हिप्पी" शब्द की कोई सुनिशिचत परिभाषा न होने तथा इस तथय को ध्यान में रखते हुए कि भारत में विदेशी पर्यटक जगह जगह भ्रमण करते है किसी विशिष्ट तिथि को भारत में ऐसे व्यक्तियों की सख्या बताना सम्भव नही होगा। किन्तु ऐसे विदेशियों के जिनके मादक वस्तुओं का सेवन, अभद्र व्यवहार अवारागर्दी भीख मांगने आदि के कारण सामाजिक, बुराई होने की सम्भावना हो भारत मे प्रवेश को सीमित करने के उद्देश्य से विदेशो में भारतीय मिशनो को ऐसे व्यक्तियों को पर्यटक वीसा स्वीकृत करने मे विशेप रूप से सतर्कता बरतने के लिए उपयुक्त आदेश दिये गये हैं। राज्य सरकारों को भी यथोचित सलाह दी गई है कि ऐसे विदेशियों की गतिविधियों पर पूरी तरह निगरानी रखे और कानून के किसी भी उलघन के लिये तुरन्त कानूनी कार्यवाही करे।

†[THE MINISTER OF HOME AFFAIRS SHRI UMASHANKAR DIKSHIT) : (a) and (b) In the absence of a precise definition of a 'Hippie'and in view of the fact that foreign tourists move from place to place within India, it would not be possible to give an indication of the number of such perons in India on a particular date. However, with a view to limiting the entry in India of such foreigners as are likely to be a social nuisance because of their indulgence in narcotics, indecent behaviour, vagrancy, begging etc, suitable instructions have been issued to the Indian Missions abroad to be particularly cautious in granting tourist visas to such persons.

†[ ] English translation.